

F.No. 20-3/CPIO-NDCESTAT/2025
Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

I.D. No. 20-3/2025

Dated :27.03.2025

To
Ms. A Anitha Raaji
L-4 Customs & Central Excise Staff Qtrs.
38th Main, BTM, 2nd Stage,
Madiwala Post,
Bangalore-560068

Sub: Information sought under Right to Information Act, 2005.

Sir/Mam

With reference to your RTI application No. DOREV/R/E/25/00842 dated 25.02.2025 and transferred by Ministry of Finance on 03.03.2025 in CPIO No. 20-3/2025, I am to inform you the following-

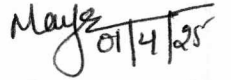
1. A) and B)-

The information sought by the RTI application is ex facie rule which are in the public domain. There is no need to enlighten the applicant with the rule which are available in the respective website.

2. Copy enclosed.

3. Copy enclosed.

Yours faithfully,



(Monika Devi)

Technical Officer

Copy to:

1. Shri Kuldeep Chaudhary, CPIO & Under Secretary(Ad.1C), Ministry of Finance, Department of Revenue, New Delhi
- ✓ 2. Internal copy to Computer Section, for upload & Return CESTAT, New Delhi.

PAY & ACCOUNTS OFFICE,
MINISTRY OF FINANCE,
DEPARTMENT OF REVENUE,
ROOM NO. 216, 2ND FLOOR
JEEVAN TARA BUILDING,
PARLIAMENT STREET
NEW DELHI-110001

Phone no: - 011-23344067/23364380
Email: - pao-rev@nic.in

Dated: 02.12.2024

No.: PAO/Rev/Pension/2024-25/2004

To

The Registrar (HoO)
Custom Excise and Service Tax,
West Block-2, R. K. Puram,
New Delhi-110066.

Sub: - Pension case of Smt. P. K. Neela Reddy, SPS-reg.

Sir/Madam,

Please refer to your office letter no. 29(47)/Pen./PKN Reddy/SPS/CESTAT/HYD/2024 dated 25.11.2024 on the above captioned subject. In this regard, it is stated that as per office order dated 30.08.2004, pay of the official was fixed w.e.f. 26.12.2003 in the upgraded scale of Rs. 7500-250-12000/- after completion of three years in terms of FR 22(I)(a)(1). However, the post was upgraded from the pay of Rs. 6500-200-10500 to Rs. 7500-250-12000 and the upgraded scale will be admissible after rendering three years regular service according to MoF, DoR letter no. 27/24/2001-Ad-IC dated 31.05.2001 (provided through the aforesaid letter dated 25.11.2024. As per opinion of this PAO, the pay of official may be fixed in the upgraded scale in light of GOI's order no. 6 of FR 23 read with FR 22(I)(a)(2). Hence, FR 22(I)(a)(1) is not applicable in such case.

Pay fixation order dated 15.11.2019 was issued by CESTAST, Bangalore on grant of financial upgradation mentioned in the said order. Accordingly, the pay fixation order of Shri N. Raja, SPS was vetted by PAO office as benefit of FR 22(I)(a)(1) is applicable in case of NFSG not in upgradation of scale.

Also, the guidelines issued by Ministry of PPG&P vide OM no. 18/03/2015-Estt (Pay-I) dated 03.10.2022 (copy enclosed) may be adhered in case, where the employee is due to retire within next 4 years, audit of previous pay fixation orders shall be done on priority.

It is pertinent to mention here that the pension cases and related correspondences may be made through Head of the Office as per CCS Pension Rules.

Therefore, it is requested to recheck the pay fixation orders in r/o Shri N. Raja and Smt. P. K. Neela Reddy as per existing GOI rules to avoid unnecessary delay in passing of pension case of Smt. P. K. Neela Reddy. Further necessary clarification in this matter may be sought from DOPT, who is the appropriate authority for the same.

Encls: As above

Yours faithfully

Sr. Accounts Officer

12/12/24

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F. NO. 21/24/2001-AD. IC

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

DEPARTMENT OF REVENUE

New Delhi, the 30th May, 2001

The Registrar,
CEGAT, R.K. Puram,

New Delhi

Subject: Recommendations of the 5th Central Pay Commission Revision of pay scale of stenographers in CEGAT - regarding

Sr.

In accordance with the O.M. F. No. 35034/4/97-Ext(D), dated 11.4.2001, of the Department of Personnel and Training, I am directed to convey the sanction of the President to the upgradation of 21 (twenty one) posts of Private Secretary posted with the President, Vice President and Members of the Customs, Excise and Gold (Control) Appellate Tribunal (CEGAT) from the scale of pay of Rs. 6,500-200-10,500 to Rs. 7,500-250-12,000. The upgraded posts shall carry the designation of Senior Private Secretary.

2. The upgradation of the existing incumbents of the posts of Private Secretary (including the erstwhile posts of Senior Personal Assistant, now redesignated as Private Secretary) to the posts of Senior Private Secretary shall be in accordance with the instructions contained in the Department of Personnel and Training O.M. No. 22011/10/84-Ext. (D), dated 4.2.1992 read with O.M. No. AB-14017/2/97-Ext. (RR), dated 25.5.1998. The pay scale of Rs. 7500-250-12000 will be admissible to officials who have rendered three year's regular service in the pay scale of Rs. 6,500-200-10,500.

4. The consequential amendment of recruitment rules for the post will be taken up separately.

5. These orders shall come into force from the date of issue of the O.M. Abid, issued by the Department of Personnel & Training, dated 11th April, 2001.

Under Secretary to the Govt. of India
(S. Mukherjee)

Sanction Order.

IFU-III Section, Department of Revenue.

dated 11.4.2001.

2. Department of Personnel and Training (East ID)
Section, w.r.t. their O.M. P.No. 35034/4/97-Estt(D).

1. Pay and accounts office, Ministry of Finance,
Department of Revenue, Church Road Huttments, New Delhi.

Copy to:

Under Secretary to the Govt. of India
(S. Mukherjee)
P.N. 3015843

Yours faithfully,

This sanction issued with the concurrence of
the Finance Division of this Ministry as conveyed
vide their Dy. No. 818/2001-IFU-III, dated 18.5.2001.

F. No. 27/24/2001-Ad. IC

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